

(f) and (g). The expenditure incurred on the hydro-electric projects under construction in Gujarat during

1991-95 and outlay proposed for the year 1995-96 is as follows:

Name of Project/ Inst. Cap (MW)	1991-92	1992-93	1993-94	1994-95	1995-96
Kadana St. I (2x60 MW) (Commnd).	2.56	8.26	7.36	4.51	10.0
Kadana St. II (2x60 MW)	16.66	16.07	25.00	30.85	18.0
Sardar Sarovar (6x200 5x50 MW) (Guj. share 16% i.e. 232 MW)	23.46	200.23	196.13	4.51	150.88 (Lump sum Allocation alongwith Narmada Sagar and Omkareshwar HEPs)

The outlays for the year 1996-97 have not been finalised.

#### Functioning of VSP

2354. SHRI S.M. LALJAN BASHA : Will the Minister of STEEL be pleased to state :

(a) whether the Visakhapatnam Steel Plant has not been functioning to the level of optimum efficiency;

(b) if so, the reasons therefor;

(c) to what extent V.S.P. compares with the production capacity of foreign steel plants;

(d) whether any comparative study has been done in this regard; and

(e) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV) : (a) and (b). The performance of Visakhapatnam Steel Plant, in terms of production targets set in the MOW signed between Visakhapatnam Steel Plant and Ministry of Steel is expected to be very good this year, as the table below will show :

(In million tonnes)

	Mou target	Production (April-Oct., 95)			Expected production 1995-96
		Target	Actual	% Achievement	
Liquid Steel	2.5	1.60	1.48	92%	2.5
Saleable Steel	2.247	1.44	1.33	92%	2.247

(c) In the absence of detailed information regarding equipment and processes available in the foreign steel plants, it will not be possible to make any like to like comparison.

(d) No, Sir.

(e) Does not arise in view of (d) above.

11.03 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 Hrs.

THE LOK SABHA RE-ASSEMBLED AT FOURTEEN OF THE CLOCK. (MR. DEPUTY-SPEAKER IN THE CHAIR)

(Interruptions)

SHRI RAM NAIK (BOMBAY NORTH) : Sir, I am a point of information. The Supreme Court has given its decision. I am indeed happy that the democratic verdict of the people of Maharashtra has been upheld judicially by the highest Court of Maharashtra.

About Shri Sukh Ram's affair, the Minister has not come here so far. He has not resigned. Until he resigns, we cannot allow the house to. (Interruptions).

1403. hrs.

AT THIS STAGE, SHRI SYED MASUDAL HOSSAIN AND SOME OTHER HON. MEMBERS CAME AND STOOD ON THE FLOOR NEAR THE TABLE.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, this is not correct. the House should be allowed to function. (Interruptions)

MR. DEPUTY-SPEAKER : Now, Papers to be laid on the Table.

14.03½ hrs.

#### PAPERS LAID ON THE TABLE

MEMORANDUM OF UNDERSTANDING BETWEEN THE MSTC LTD. AND MINISTRY OF STEEL FOR 1995-96 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of श्री Santosh Mohan Dev, I beg to lay on the Table :

a copy each of the following papers (Hindi and English versions) :

- (1) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 1995-96.

[Placed in Library see No. LT 8458/95]

- (2) Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 1995-96.

[Placed in Library. See No. LT 8459/95]

REVIEW OF THE WORKING OF AND ANNUAL REPORT OF MODERN FOOD INDUSTRIES (INDIA) LTD; NEW DELHI FOR 1994-95 ALONG WITH THE AUDITED ACCOUNTS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of श्री K.P. Singh Deo, I beg to lay on the Table :

a copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619(A) of the Companies Act, 1956 :

- (1) Review by the Government of the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1994-95.
- (2) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 8460/95]

NOTIFICATIONS UNDER MAJOR PORT TRUSTS ACT, 1963 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of श्री M. Rajasekara Murthy, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 :
  - (i) G.S.R. 363(E) published in Gazette of India dated the 27th April, 1995 approving the Mormugao Port Employees (Grant of

advances for Building of Houses) Amendment Regulations, 1995.

- (ii) G.S.R. 540(E) published in Gazette of India dated the 7th July, 1995 approving the Kandla Port Employees (Class-III and IV) Special Contribution to the Contributory Provident Fund (Amendment) Regulations, 1995.
- (iii) G.S.R. 637(E) published in Gazette of India dated the 15th September, 1995 approving the Cochin Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1995.
- (iv) G.S.R. 661(E) published in Gazette of India dated the 22nd September, 1995 approving the Mormugao Port Trust (Licensing of Stevedores) (Amendment) Regulations, 1995.
- (v) G.S.R. 645(E) published in Gazette of India dated the 19th September, 1995 approving the Cochin Port Trust (Recruitment of Heads of Department) Amendment Regulations, 1995.
- (vi) G.S.R. 646(E) published in Gazette of India dated the 19th September, 1995 approving the New Mangalore Port Trust Employees (Contributory Outdoor and Indoor Medical Benefit After Retirement) Amendment Regulations, 1995.
- (vii) G.S.R. 677(E) published in Gazette of India dated the 5th October, 1995 approving the Jawaharlal Nehru Port Trust Employees (Grant of Advance in connection with Festivals) First Amendment Regulations, 1995.
- (viii) G.S.R. 757(E) published in Gazette of India dated the 18th October, 1994 approving the Jawaharlal Nehru Port Trust Employees (Foreign Service) Regulations, 1994.

[Placed in Library see No. LT. 8461/95]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :

- (i) The Merchant Shipping (Safety Convention Certificates) Amendment Rules, 1995 published in Notification No. G.S.R. 328 in Gazette of India dated the 8th July, 1995.
- (ii) The Merchant Shipping (Life Saving Appliances) Amendment Rules, 1995 published in Notification No. G.S.R. 344 in Gazette of India dated the 22nd July, 1995.
- (iii) The Merchant Shipping (Medicines, Medical Stores and Appliances) Amendment Rules, 1994 published in Notification No. G.S.R.

555 in Gazette of India dated the 5th November, 1994.

- (iv) The Merchant Shipping (Safety Convention Certificate) Amendment Rules, 1995 published in Notification No. G.S.R. 571(E) in Gazette of India dated the 2nd August, 1995.

[Placed in Library see No. LT. 8462/95]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1992-93.  
(ii) Annual Report of the Indian Road Construction Corporation Limited New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 8463/95]

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trust Act, 1963 :

- (i) Annual Accounts of the Bombay Port Trust for the year 1994-95, together with Audit Report thereon.  
(ii) Review by the Government on the Audited Accounts of the Bombay Port Trust for the year 1994-95.

[Placed in Library . See No. LT 8464/95]

**ANNUAL REPORT AND REVIEW ON THE WORKING OF PETROFILS CO-OPERATIVE LTD. VADODARA FOR 1994-95, ALONGWITH AUDITED ACCOUNTS ETC.**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of shri Eduardo Faleiro, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Co-operative Limited, Vadodara, for the year 1994-95. alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petrofils Co-operative Limited. Vadodara, for the year 1994-95.

[Placed in Library. See No. LT 8465/95]

- (2) A copy each of the following papers (Hindi and English versions) :-

- (i) Memorandum of Understanding between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 1995-96

[Placed in Library of . See No. LT 8466/95]

- (ii) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers for the year 1995-96.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1994-95. alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute for Plastics Engineering and Technology, Madras, for the year 1994-95.

[Placed in Library. See No. LT 8468/95]

**THE CITRUS FRUITS GRADING AND MARKETING (AMENDMENTS) RULES 1994.**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri U.H. Patel, I beg to lay on the Table :

a copy of the Citrus Fruits Grading and Marking (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 325 in Gazette of India dated the 8th July. 1995, under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

[Placed in Library. See No. LT 8469/95]

**REVIEW ON THE WORKING OF AND ANNUAL REPORT OF THE TEHRI HYDRO DEVELOPMENT CORPORATION LTD; TEHRI GARHWAL FOR 1994-95 ALONGWITH AUDITED ACCOUNTS ETC.**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : Sir, I beg to lay on the Table :

- (1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (a) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri-Garhwal for the year 1994-95

- (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri-Garhwal, for the year 1994-95, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 8470/95]

- (b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 1994-95

- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi for the year 1994-95, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 8471/95]

- (1) A copy of the following papers (Hindi and English versions) :

- (i) Memorandum of Understanding between the National Hydro-electric Power Corporation Limited and the Ministry of Power for the year 1995-96.

[Placed in Library. See No. LT 8472/95]

- (ii) Memorandum of Understanding between the Rural Electrification Corporation and the Ministry of power for the year 1995-96.

[Placed in Library. See No. LT 8473/95]

14.04 hrs.

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE.**

**Eleventh Report**

MR. DEPUTY-SPEAKER : The Committee on Absence of Members from the sittings of the House in their Eleventh Report presented to the House on 6 December, 1995, have recommended that leave of absence be granted to the following Members for the period mentioned against each :

- |                                 |                                                |
|---------------------------------|------------------------------------------------|
| 1. Shri Probin Deka             | 31.7.95 to 26.8.95                             |
| 2. Shri V. Krishna Rao          | 31.7.95 to 26.8.95                             |
| 3. Shri Ankushrao Raosaheb Tope | 02.8.95 to 26.8.95                             |
| 4. Shri Krishna Marandi         | 31.7.95 to 22.8.95                             |
| 5. Shri Georage Fernandes       | 21.8.95 to 26.8.95 and<br>27.11.95 to 22.12.95 |

Is it the pleasure of the House that leave as recommended by the Committee be granted ?

SEVERAL HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : The leave is granted. The Members will be informed accordingly.

14.04<sup>1</sup>/<sub>2</sub> hrs.

**STANDING COMMITTEE ON COMMUNICATIONS**

**Twenty-third and Twenty-Fourth Reports and Minutes**

SHRI PAWAN KUMAR BANSAL CHANDIGARH : Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Communication and the Minutes of the Sittings of the Committee relating thereto.

- (1) Twenty-Third Report on Action Taken by the Government on the recommendations contained in the Fourth Report of the Standing Committee on Communications on Department of Post, Annual Report (1992-93), Ministry of Communications.
- (2) Twenty-Fourth Report on Action Taken by the Government on the Recommendations contained in the Eleventh Report of the Standing Committee on Communications on National Film Archive of India, Ministry of information and Broadcasting.

14.04<sup>3</sup>/<sub>4</sub> hrs.

**STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT**

**Thirty-Second Report**

SHRI INDER JIT (DARJEELING) : Sir, I beg to lay on the Table a copy each (Hindi and English versions) of the Thirty-Second Report of the Standing Committee on Human Resource Development on the Maulana Azad National Urdu University Bill, 1995.

14.05 hrs.

**MOTION RE: ELECTION TO COMMITTEE**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri G. VenkatSwamy, I beg to move :

"That in Pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2a of the Employees' State Insurance (Central) Rules, 1950, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from amongst themselves to serve as member of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in Pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2a of the Employees' State Insurance (Central) Rules, 1950, the